

(2025) 09 MEG CK 0640
In the Meghalaya High Court
Case No : Writ Petition (C) No. 178 Of 2023

Nurul Islam

APPELLANT

Vs

State Of Meghalaya & Ors.

RESPONDENT

Date of Decision : 19-09-2025

Acts Referred:

Citation : (2025) 09 MEG CK 0640

Hon'ble Judges : W. Diengdoh, J

Bench : Single Bench

Advocate : N. Syngkon, S. Laloo, M.R. Marak

Final Decision : Dismissed

Judgement

W. Diengdoh, J

1. None appears on behalf of the petitioner.
2. Mr. N. Syngkon, learned GA appearing on behalf of the State respondent Nos. 1-3 has submitted that, in view of this Court's order dated 01.09.2025, the writ petition is liable to be dismissed for non-prosecution.
3. This Court has noted the said order, wherein it has been remarked that, if no representation is made on the next date, the matter shall stand dismissed. Accordingly, in view of such order, and the fact that the petitioner has remained absent even today, this petition is dismissed for non-prosecution.